

**Central Administrative Tribunal  
Principal Bench**

**CP No.383/2019 in  
OA No.1397/2019**

New Delhi, this the 1<sup>st</sup> day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Anil Soni  
(Aged about 26 years)  
S/o Late Sh. Radhey Shyam  
R/o A-20, B-Block, Gali No.-4  
Siddharth Vihar, Vijay Nagar  
Ghaziabad, U.P.201009. ...Petitioner

(By Advocate: Shri Milind P Singh)

Vs.

Mrs. Varsha Joshi, IAS  
Commissioner, North Delhi Municipal Corporation  
13<sup>th</sup> Floor, Dr. S.P. Mukherjee Civic Center  
J.L. Nehru Marg, Delhi-110002. ...Respondent

(By Advocate: Shri Satpal Singh)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

The applicant filed OA No.1397/2019 feeling aggrieved by the denial of relief of compassionate appointment. The OA was disposed of directing the respondents to consider the representation of the applicant made in this behalf.

2. This contempt case is filed alleging that the respondents did not comply with the Order.

3. The respondents filed a compliance affidavit on 18.10.2019. A copy of the Order dated 17.10.2019 is enclosed thereto. It is mentioned therein that the concerned Committee has considered the case of the applicant in compliance with the order passed by this Tribunal and decided to re-open his case for appointment to the post of ASI on compassionate grounds and that the case will be considered by the concerned committee at its next meeting.

4. In view of this development, we are satisfied that the respondents are complying with the Order. The contempt case is accordingly closed. There shall be no order as to costs.

**(Mohd. Jamshed)  
Member(A)**

**(Justice L. Narasimha Reddy)  
Chairman**

/vb/